

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA-2621/2000

New Delhi this the 10th day of May, 2001.

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)  
Hon'ble Dr. A. Vedavalli, Member(J)

1. Sh. Ved Parkash No.32/S  
in C/o SHO  
PS Jaffarpur Kalan,  
New Delhi.
2. Anita No.34/S  
in C/o SHO,  
PS Dabri, New Delhi. .... **Applicants**  
(through Sh. Anil Singal, Advocate)

Versus

1. Lt. Governor of Delhi through  
Govt. of NCT of Delhi,  
5, Sham Nath Marg, Delhi.
2. Comm. of Police,  
Police Head Quarters,  
I.P. Estate,  
New Delhi.
3. Dy. Comm. of Police,  
South West Distt.,  
New Delhi. .... **Respondents**  
(through Sh. Ajesh Luthra, Advocate)

ORDER (ORAL)

Hon'ble Sh. S.R. Adige, Vice-Chairman(A)

Applicants seek a direction to regularise  
their adhoc service on the post of Sweeper so as to make  
them permanent from the date when their counterparts were  
regularised with all consequential benefits.

2. We have heard Sh. Anil Singal, learned  
counsel for applicant and Sh. Ajesh Luthra, learned  
counsel for respondents.

3. Sh. Luthra has invited our attention to respondents order dated 14.04.2001, a copy of which is taken on record, regularising applicants w.e.f. 14.04.2001, their names figure at Sl. Nos. 21 & 22.

4. Sh. Singal, however, contends that applicants should have been regularised w.e.f. 23.07.98, in the light of respondents earlier order dated 22.01.99 (Annexure A-3) regularising persons similarly placed.

5. It was pointed out to Sh. Singal that applicants could be regularised only with effect from the date the posts were actually created, and as the posts against which applicants were regularised were created w.e.f. 15.02.2001, they could not have been regularised prior to that date. In this connection, Sh. Luthra states that after the order dated 15.02.2001, creating regular posts was intimated to respondents on 23.02.2001, the cases of applicants and others were considered, and it is for that reason that the applicants were regularised w.e.f. 14.04.2001.

6. In the light of the aforesaid, we find ourselves unable to grant the applicants <sup>1</sup>prayer for regularisation from a date prior to 14.04.2001.

7. However, if applicants have any <sup>other</sup> grievance in this regard it will be open to them to agitate the same

separately through appropriate original proceedings in accordance with law, if so advised.

8. The OA stands disposed of as above. No costs.

A. Vedavalli

O (Dr. A. Vedavalli)  
Member(J)

S. R. Adige  
Vice-Chairman(A)

/vv/